INTERVIEW: C RANGARAJAN, former governor, Reserve Bank of India

# 'High growth only hope, so design expenditure mix well'

*Can the Union Budget alleviate the pain of the common man, ease the challenges faced by industry and take the India growth story beyond just recovering lost ground? **C Rangarajan**, former governor, Reserve Bank of India, believes high growth is the answer to all the problems. The best years between 2003 and 2008, when growth averaged over 8%, Rangarajan recalled, were also the times when many safety net initiatives were unfolded, such as the one on the rural employment guarantee scheme and extended food security. This was in an economy that was also seeing poverty rates fall. Rangarajan tells **E Kumar Sharma** of FE Digital the government must push growth and also signal fiscal consolidation. Excerpts from an interview:*

**How has the pandemic impacted you personally?**
Well, the pandemic has affected everyone in one way or the other. I have rarely travelled outside of Chennai during the entire two-year period, and there were many days when I have not even stepped out of my apartment. I have given many lectures online and webinars have become common, and one has got to get used to it.

Also, the Madras School of Economics, with which I am associated as the chairman, has had to undergo various changes in the light of what is happening. The students admitted to the MA programme last year may complete their degree without coming physically to the institution.

**What are your major concerns as we await the Union Budget?**
I think one impact of Covid-19 has been to slow down growth. At the end of this fiscal year, we will be at where we were in March or April 2020. The Budget and the policymakers have to do two things: Accelerate growth in the coming year, lay the base for a faster growth thereafter. The original growth rate projection for the current year was 9.5%. I feel it will be around 9% or may even go a little below 9%. In 2022-23, the best we can achieve is a 6-7% real rate of growth. But what may be relevant in terms of raising taxes and on expenditures, is the nominal rate of growth and this, in the coming year, we should plan for 12-13%, with an implied 5% to 6% inflation.

The revenue growth performance of the central government in 2021-22 was very good and saw gross tax revenues increase by almost 50.3% in the first eight months, and during the year estimated at about 35%. But this is very high given the tax buoyancy of 2, and this may not be maintained in the coming year because 12-13% nominal growth implies a revenue growth rate of 26% in the coming year, which may be unlikely. This is because the best we have had so far has been around 1.2 tax buoyancy and this could mean a revenue rate growth of 15-16%, which may be possible in 2022-23.

**Does the FM have enough fiscal space to accommodate the expenditure needed to meet demands from the various sectors?**
The priorities are very clear. There are three types of expenditures which have come on top of the regular expenditures that the government will have to incur. The first is on healthcare, the second is the expenditure required in order to meet the needs of those from the vulnerable groups impacted by the pandemic, and the third, the expenditures needed to stimulate growth in certain sectors of the economy badly affected because of Covid-19. In addition to these, there has to be focus on increasing the capital expenditure, and looking at the infrastructure pipeline more closely and augmenting it. All of it is possible since a tax buoyancy of 1.2 gives 15-16% growth in revenue, and a 6% fiscal deficit leaves you with an expenditure growth rate of 22%. What is important is, how do they adjust the expenditure or the composition of expenditure, and that is where some serious thinking will have to be done.

In summary, the Budget should aim at accelerating growth in the coming fiscal year, lay the base for further growth and give out a signal for fiscal consolidation.

The fiscal deficit in the coming year should be lower by 1% (of GDP) and touch 5.8-6%, as against 6.8% likely this year, and if the finance minister reduces the deficit each year by 0.5% of GDP, then we could get to the 4.5% goal by 2025-26. The 6.8% fiscal deficit is high as the implicitly mandated deficit is 3% of the GDP.

**How can the Budget deal with the problem of increasing income inequality?**
The polarisation of wealth has happened particularly because Covid-19 has impacted the vulnerable groups much more, like daily wage earners and others. Therefore, if you succeed in getting the growth rate back at 6-7%, some of the bad effects of Covid-19 can be overcome. What we really need to do in India is to achieve a higher rate of growth in the economy, and through that, take care of all the vulnerable groups through a variety of social safety nets. Let us understand it was only in the high-growth period, we were able to introduce the rural employment guarantee scheme, introduce extended food security and the poverty rate did fall at that time. Therefore, the best answer is in high growth, and growth is also the answer to many of our socio-economic problems.

## Jaypee Infratech acquisition: Suraksha expects nod by March

**MUMBAI-BASED SURAKSHA** group on Sunday said it expects to get the National Company Law Tribunal's (NCLT) nod by March to acquire Jaypee Infratech via an insolvency process and complete around 20,000 flats for homebuyers.

In the meantime, Suraksha ARC MD & CEO Aalok Dave said the firm is making preparations internally to start construction work on all stalled projects soon after the NCLT nod. **PTI**

# Retail investors raise stake in Paytm

**YOOSEF KP**
Mumbai, January 23

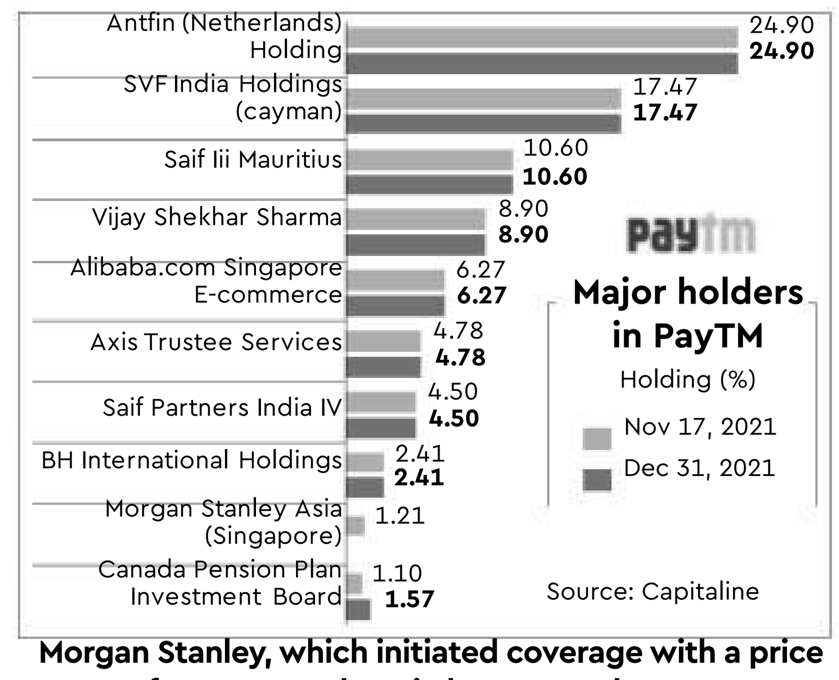
**RETAIL INVESTORS INCREASED** their stake in One97 Communications, the parent company of Paytm, in the December 2021 quarter from 2.79% to 3.49%, according to the latest shareholding pattern. Also, a new set of investors has come in. While the holding of foreign portfolio investors fell slightly to 9.36% in the December 2021 quarter, mutual funds increased their holding to 1.06% from 0.81% earlier. Canada Pension Plan Investment Board also hiked its stake by about half a percentage point to 1.57%.

The Paytm stock, which ended Friday's session at ₹960.30 on the NSE, has so far lost 28.04% in 2022. Investors who bought shares in the IPO have lost more than half of their money, as the stock is currently trading 55.3% lower than the offer price.

The number of retail shareholders (individuals holding nominal share capital up to ₹2 lakh) went up to 10.39 lakh from 9.87 lakh, when it listed in November 2021, Capitaline data revealed.

Morgan Stanley, which initiated coverage with a price target of ₹1,875 per share in late December, appears to have trimmed its exposure as the foreign brokerage's name is no more listed among the top holders. It is not clear whether the brokerage firm has completely exited or partly reduced its exposure to less than 1%; names of investors who own more than the threshold are made known. As of November 17, Morgan Stanley held 78.24 lakh shares or a 1.21% stake in Paytm.

Morgan Stanley, which values Paytm at $17 billion, expects the revenues to rise by more than 40% CAGRs over the next five years, reaching ₹16,500 crore in FY26. "We expect contribution margins to improve to 40% by FY26, and the company to break even on EBIDTA in F25 — this will be helped by the share of non-payment revenues moving up to 40% versus 25% currently," the brokerage said in an investor note, dated December 21, 2021.




**Morgan Stanley, which initiated coverage with a price target of ₹1,875 per share in late December, appears to have trimmed its exposure as the foreign brokerage's name is no more listed among the top holders**

# असम : पुलिस गोलीबारी में पूर्व छात्र नेता घायल, मुख्यमंत्री ने दिए जांच के आदेश

गुवाहाटी, 23 जनवरी (भाषा)।

असम के नगांव जिले में एक पूर्व छात्र नेता पुलिस गोलीबारी में घायल हो गया। पुलिस ने उसे मादक पदार्थ तस्कर बताया है। विपक्षी दलों ने इस घटना को राज्य में मौजूद जंगलराज का परिणाम बताते हुए दावा किया है कि वर्तमान स्थिति 90 के दशक के गुपचुप हत्याओं के दौर से भी बदतर है। इस बीच असम के मुख्यमंत्री हिमंत बिस्व सरमा ने घटना की जांच के आदेश दिए हैं।

पुलिस ने दावा किया है कि नगांव कालेज का पूर्व महासचिव कीर्ति कमल बोरा शनिवार को मादक पदार्थ बेच रहा था और कानून प्रवर्तकों पर हमला करने के बाद उसके पैर में गोली मार दी गई। दूसरी ओर, आल असम स्टूडेंट यूनियन (आसू) ने आरोप लगाया है कि बोरा ने नशे में धुत पुलिसकर्मियों द्वारा एक युवक की पिटाई करने का विरोध किया, जिससे वे नाराज हो गए।

मुख्यमंत्री ने कहा कि अतिरिक्त मुख्य सचिव पवन बोरठाकुर को जांच का जिम्मा सौंपा गया है। उन्होंने कहा, बोरठाकुर घटना के तह में जाएंगे और सात दिनों के भीतर रिपोर्ट सौंपेंगे। सरमा ने कहा, पुलिस अपराधियों के खिलाफ सख्त कार्रवाई करेगी, लेकिन उसे आम आदमी के लिए मित्रवत होना चाहिए। अगर कोई कर्मी या अधिकारी दोषी पाया जाता है, तो उसके खिलाफ सख्त कदम उठाए जाएंगे। बोरा की मां और कुछ छात्रों ने गोलीबारी की घटना की न्यायिक जांच कराने और इसमें शामिल पुलिसकर्मियों के खिलाफ कार्रवाई की मांग को लेकर नगांव थाने के सामने प्रदर्शन किया। वरिष्ठ अधिकारियों ने उन्हें मुख्य द्वार को जाम करने की बजाय ज्ञापन देने को कहा।

# सांसद अर्जुन सिंह पर पथराव, भाजपा और तृणमूल समर्थकों में झड़प

बैरकपुर (पश्चिम बंगाल), 23 जनवरी (भाषा)।

पश्चिम बंगाल के बैरकपुर से सांसद अर्जुन सिंह पर कथित तौर पर पत्थर फेंके जाने के बाद रविवार को कोलकाता के पास भाटपारा में भारतीय जनता पार्टी (भाजपा) और तृणमूल कांग्रेस (टीएमसी) के समर्थकों के बीच झड़प हो गई।

पुलिस ने बताया कि सांसद नेताजी सुभाष चंद्र बोस की जयंती के उपलक्ष्य में रखे गए एक कार्यक्रम में शामिल हो रहे थे, जब यह घटना हुई। पुलिस ने बताया कि उत्तर 24 परगना जिले में सियासी घमासान के बीच हुई झड़पों में पुलिस के एक वाहन समेत दो कार क्षतिग्रस्त हुईं। पुलिस के संयुक्त आयुक्त ध्रुव ज्योति डे ने कहा कि भाजपा सांसद को निकालकर उनके आवास पर सुरक्षित पहुंचाया गया। उन्होंने बताया कि वरिष्ठ अधिकारियों के साथ पुलिस का एक बड़ा दस्ता मौके पर तैनात था। अर्जुन सिंह के साथ भाजपा प्रदेश अध्यक्ष सुकांत मजूमदार ने आनन-फानन में बुलाई गई प्रेस वार्ता में बताया कि भाटपारा विधायक पवन सिंह पर तृणमूल कांग्रेस (टीएमसी) के कार्यकर्ताओं ने हमला किया था, जब वह नेताजी की प्रतिमा पर माल्यार्पण कर मौके से निकल रहे थे।

# अवैध गर्भपात कराने की आरोपी डाक्टर के घर से मिले 97 लाख

नागपुर, 23 जनवरी (भाषा)।

महाराष्ट्र के वर्धा में 13 वर्षीय किशोरी का अवैध गर्भपात कराने की आरोपी एक डाक्टर के घर से 97 लाख रुपए बरामद हुए हैं। पुलिस ने रविवार को यह जानकारी दी।

पुलिस ने पहले बताया था कि एक नाबालिग लड़की का गर्भपात किए जाने की सूचना मिलने के बाद 10-13 जनवरी के दौरान की गई जांच के तहत डा रेखा कदम को गिरफ्तार किया गया तथा बाद में वर्धा के आरवी क्षेत्र में एक निजी अस्पताल की तलाशी में भ्रूण शिशुओं की 11 खोपड़ियां एवं 54 हड्डियां का पता चला था।

आरवी थाने के निरीक्षक भानुदास पिदुरकार ने बताया कि शनिवार को कदम के घर की नौ घंटे तक तलाशी ली गई और इस दौरान 97,42,000 रुपए मिले तथा उसके ससुराल के अन्य सदस्यों के कमरे की तलाशी नहीं हो पाई क्योंकि अलमारी की चाबियां नहीं थीं। उन्होंने बताया कि कदम के घर से मिली रकम के बारे में आयकर विभाग को बताया दिया गया है।

## मुंबई की बहुमंजिला इमारत में आग का मामला

# दुर्घटनावश मौत के छह मामले दर्ज

मुंबई, 23 जनवरी (भाषा)।

*भाटिया* अस्पताल के सामने स्थित 'सचिनम हाइट्स' इमारत में आग लगी थी

*प्रारंभिक* जांच में पता चला कि शार्ट सर्किट के कारण आग लगी।

मुंबई पुलिस ने ताड़देव इलाके की एक बहुमंजिला आवासीय इमारत में लगी आग के मामले में दुर्घटनावश मौत की छह रिपोर्ट (एडीआर) दर्ज की हैं। गोवालिया टैंक में भाटिया अस्पताल के सामने स्थित 'सचिनम हाइट्स' इमारत में शनिवार सुबह लगभग साढ़े सात बजे आग लगी थी। इस घटना में छह लोगों की मौत हो गई है और 23 लोग घायल हो गए हैं।

उन्होंने बताया कि पुलिस आग लगने का सटीक कारण जानने के लिए दमकल विभाग और बृहन्मुंबई विद्युत आपूर्ति एवं परिवहन (बेस्ट) की विद्युत शाखा की रिपोर्ट का इंतजार कर रही है। बहरहाल, प्रारंभिक जांच से खुलासा हुआ है कि शार्ट सर्किट के कारण आग लगी। अधिकारियों ने बताया था कि आग पर करीब पांच घंटे की मशक्कत के बाद काबू पाया जा सका।

पुलिस उपायुक्त सौरभ त्रिपाठी ने बताया था कि प्रारंभिक सूचना से संकेत मिला कि आग 15वीं मंजिल पर लगी और 19वीं मंजिल तक फैल गई, जो सबसे ज्यादा प्रभावित हुई। बृहन्मुंबई महानगरपालिका (बीएमसी) ने घटना की छानबीन के लिए एक जांच समिति गठित की है।

# उत्तराखंड : चुनावी राजनीति में फिर पिछड़ीं महिलाएं

देहरादून, 23 जनवरी (भाषा)।

*भाजपा* के 59 प्रत्याशियों में छह महिलाओं को टिकट दिया गया।

*कांग्रेस* : 53 उम्मीदवारों में पांच फीसद महिलाएं।

उत्तराखंड को पृथक राज्य बनाने में अग्रणी भूमिका निभाने वाली महिलाएं चुनावी राजनीति में एक बार फिर पिछड़ती दिखाई दे रही हैं। पिछले दिनों जब भारतीय जनता पार्टी ने 14 फरवरी को होने वाले विधानसभा चुनाव के लिए टिकटों की घोषणा की तो सूची में यमकेश्वर से मौजूदा विधायक ऋतु खंडूरी का नाम गायब था।

पूर्व मुख्यमंत्री भुवन चंद्र खंडूरी की पुत्री और प्रदेश पार्टी महिला मोर्चा की अध्यक्ष होने के नाते खंडूरी का नाम राज्य की अग्रणी महिलाओं में शुमार है लेकिन इसके बावजूद उनका टिकट कटना सबके लिए चौंकाने वाला था। इस फैसले से आहत प्रदेश भाजपा महिला मोर्चा की महामंत्री अनु कक्कड़ के नेतृत्व में महिला कार्यकर्ताओं ने प्रदेश के संगठन महामंत्री अजय कुमार से मिलकर फैसले पर पुर्नविचार का अनुरोध भी किया। रोचक बात यह है कि भाजपा की तरह ही पूर्व महिला कांग्रेस अध्यक्ष सरिता आर्य को भी चुनाव में टिकट मिलने को लेकर संशय के चलते कांग्रेस छोड़नी पड़ी। हालांकि, पिछले सप्ताह भाजपा में शामिल हुईं आर्य नैनीताल से टिकट लेने में सफल रहीं।

भाजपा द्वारा जारी 59 प्रत्याशियों की पहली सूची में छह महिलाओं को टिकट दिया गया है जो कुल उम्मीदवारों की संख्या का 10 फीसद है। सूची में तीन मौजूदा महिला विधायकों को स्थान नहीं मिल पाया। कांग्रेस ने भी 53 उम्मीदवारों की पहली सूची में केवल पांच फीसद से कुछ ज्यादा यानी तीन महिलाओं को ही टिकट दिया है।

# गोवा चुनाव : कांग्रेस ने प्रत्याशियों को दिलाई पाला न बदलने की शपथ

पणजी, 23 जनवरी (भाषा)।

गोवा में अगले महीने विधानसभा चुनाव होने हैं, ऐसे में भाजपा शासित राज्य में गत पांच साल में दलबदल से परेशान कांग्रेस ने पार्टी उम्मीदवारों को ईश्वर के सामने शपथ दिलाई है कि वे निर्वाचित होने के बाद पाला नहीं बदलेंगे।

कांग्रेस शनिवार को अपने सभी 34 उम्मीदवारों को बस के जरिए मंदिर, गिरिजाघर और दरगाह ले गई और उन्हें 'दल बदल के खिलाफ' शपथ दिलाई।

उल्लेखनीय है कि पिछले विधानसभा चुनाव से अब तक पार्टी के टिकट पर निर्वाचित अधिकतर विधायक पार्टी छोड़ चुके हैं। कांग्रेस को वर्ष 2017 में राज्य की 40 सदस्यीय विधानसभा के लिए हुए चुनाव में 17 सीटों पर जीत मिली थी और वह सबसे बड़ी पार्टी बनकर उभरी थी, लेकिन अब उसके केवल दो विधायक सदन में बचे हैं। 2019 में कांग्रेस के 10 विधायक सत्तारूढ़ भाजपा में शामिल हो गए थे जिसके विधायकों की मौजूदा संख्या विधानसभा में 27 है। गोवा प्रदेश कांग्रेस कमेटी (जीपीसीसी) के अध्यक्ष गिरिश चोडानकर ने कहा कि लोगों के मन में भरोसा पैदा करने के लिए उम्मीदवारों को ईश्वर के समक्ष शपथ दिलाई गई। उम्मीदवारों को पणजी के महालक्ष्मी मंदिर, बाम्बोलिन के गिरिजाघर और बेटिम गांव की दरगाह में शपथ दिलाई गई। वरिष्ठ कांग्रेस नेता पी.चिदंबरम जिन्हें पार्टी ने गोवा का चुनाव पर्यवेक्षक बनाया है, वह भी उम्मीदवारों के साथ इन धार्मिक स्थलों पर गए। हालांकि, कांग्रेस राज्य में पहली पार्टी नहीं है जो इस तरह का कार्य कर रही है।

# कोरोना से संक्रमित पांच दिन की बच्ची की मौत

ग्वालियर, 23 जनवरी (भाषा)।

कोरोना विषाणु संक्रमित पांच दिन की एक नवजात बच्ची की ग्वालियर के एक अस्पताल में मौत हो गई। हालांकि, यह बच्ची जन्म लेने के बाद से बहुत बीमार थी और उसे दूसरे तरह के भी संक्रमण थे।

ग्वालियर की प्रभारी मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी (सीएमएचओ) डा. बिंदु सिंघल ने रविवार को बताया कि इस बच्ची का जन्म ग्वालियर जिला मुख्यालय से करीब 45 किलोमीटर दूर डबरा के स्वास्थ्य केंद्र में हुआ था।

उन्होंने कहा, नवजात शिशु की कोरोना वायरस से मौत का मामला सामने आया है, लेकिन इस जन्म लेते ही इस बच्ची को दूसरे संक्रमण भी हो गए थे, इस कारण इसे डबरा के स्वास्थ्य केंद्र से ग्वालियर के मेडिकल कालेज के कमलाराजा अस्पताल में इलाज के लिए भर्ती कराया गया, लेकिन शुक्रवार शाम को उसकी मौत हो गई।'' सिंघल ने बताया कि केवल कोरोना पाजिटिव होने के कारण उसकी मौत हुई है, यह नहीं कहा जा सकता, क्योंकि वह जन्म से बहुत बीमार थी।

## ஐசிஐசிஐ ஹோம் ஃபைனான்ஸ் கம்பெனி லிமிடெட்

பதிவு அலுவலகம் : ஐசிஐசிஐ வங்கி டவர்ஸ், பாந்த்ரா-குர்லா வளாகம், மும்பை-400051.
கார்ப்பரேட் அலுவலகம் : ஐசிஐசிஐ எச்.எஃப்.சி. டவர்ஸ், அந்தேரி-குர்லா சாலை, அந்தேரி (கிழக்கு), மும்பை-400059.

### தங்க ஏல அறிவிப்பு

[illegible]

கிளை - கோயம்புத்தூர் - கோயம்புத்தூர் - தொடர்பு எண்.9789650809 கிளை - மதுரை. தொடர்பு எண்.9944096905, GL A/C-12000019284, 12000019, 12000019284, 120000197777777757 GL A/C-120000019682 கிளை திருப்பதி தொடர்பு எண்.7337352415 GL A/c-120000024231.

[illegible] ஏலம் http://gold.samil.in [illegible] www.icicihfc.com.

இது தொடர்பாக மேலும் தகவல் வெளியிடப்படாது.

நாள் : 24.01.2022
இடம் : சென்னை

S/d
அங்கீகாரமுள்ள அதிகாரி
ஐசிஐசிஐ ஹோம் ஃபைனான்ஸ் கம்பெனி லிமிடெட்

கோயம்புத்தூர் மாவட்டம் கிணத்துக்கடவுவட்டம்கப்பளாங்கரை ஊராட்சியில் முதலமைச்சரால் காணொலிகாட்சி வாயிலாக திறந்துவைக்கப்பட்ட ஆழியார் அணை நீர் ஆதாரமாக கொண்டபொள்ளாச்சி வடக்குபொள்ளாச்சிதெற்கு மற்றும்கிணத்துக்கடவு ஊராட்சி ஒன்றியங்களுக்கு உட்பட்ட 212 ஊரக குடியிருப்புகளுக்கான கூட்டுக்குடிநீர்திட்டம் ரூ. 69.31 கோடி மதிப்பீட்டில் தொடங்கிவைக்கப்பட்டதை அமைச்சர் செந்தில்பாலாஜி துவக்கிவைத்தார். அருகில் மாவட்ட ஆட்சித்தலைவர் டாக்டர் ஜி.எஸ்.சமீரன், சார் ஆட்சியர் தாக்கரேசுபம் ஞானதேவ்ராவ், தமிழ்நாடு குடிநீர்வடிகால் வாரிய செயற்பொறியாளர் செந்தில்குமார், செயற்பொறியாளர் செல்வராஜ் ஆகியோர் உள்ளனர்.

# ஆதரவற்ற முதியவருக்கு உதவி செய்த சீர்காழி அ.ம.மு.க. நகர செயலாளர்

சீர்காழி , ஜன . 24 -

மயிலாடுதுறை மாவட்டம் சீர்காழி சட்டநாதர் கோயில் வடக்கு கோபுர வாசல் அருகே சாலையோரம் வசிக்கும் கிட்டு (வயது 76 ) என்பவர் ஆதரவற்றவர். இவருக்கு சொந்த வீடு இல்லை. ரேஷன் கார்டு இல்லை . ஆதார் அடையாள அட்டை இல்லை . முதியோர் உதவி தொகையான ரூ 1000 கூட வாங்காமல் உள்ளார்.

இரவில் குளிர் அதிகமாக உள்ளதால் போர்த்திக் கொள்ள போர்வை இல்லை. புதிய போர்வை வேண்டும் என்று பத்திரிகை நிருபரிடம் கேட்டுக் கொண்டார். இதை அறிந்த அம்மா மக்கள் முன்னேற்ற கழக சீர்காழி நகர கழக செயலாளர் எம்.ஏ. அருண்பாலாஜி முதியவர் கிட்டுவிற்கு புதிதாக போர்வை வாங்கி கொடுத்தார்.

சீர்காழி அ.ம.மு.க. நகர கழக செயலாளர் எம்.ஏ. அருண்பாலாஜி அவர்களின் மனித நேய, மக்கள் பணிக்கும், அற செயலுக்கும் அங்கிருந்த பொது மக்கள் நன்றி தெரிவித்தார்கள். மாவட்ட இளைஞரணி இணை செயலாளர் பைரவன் உடன் உள்ளார்.

கள்ளக்குறிச்சியில்

# குழந்தைகள் பாதுகாப்பு நீதிக்குழும உறுப்பினர்கள் பதவிக்கு விண்ணப்பங்கள் வரவேற்கப்படுகிறது மாவட்ட ஆட்சியாளர் அறிவிப்பு

கள்ளக்குறிச்சி ஜன-24

கள்ளக்குறிச்சி மாவட்டத்தில் குழந்தைகள் பாதுகாப்பு அலகின்படி சட்டம் மற்றும் விதி முறைகளுக்குட்பட்டு கள்ளக்குறிச்சி மாவட்ட இளைஞர் நீதிக்குழும உறுப்பினர்கள்பதவிக்குதகுதி வாய்ந்த நபர்களிடமிருந்து விண்ணப்பங்கள் வரவேற்க்கப்படுகிறது என மாவட்ட ஆட்சியாளர் ஸ்ரீதர் தெரிவித்தார்.

இதுகுறித்து மாவட்ட ஆட்சியாளர் செய்தி குறிப்பில் குறிப்பிட்டது 2015-ஆம் ஆண்டின் இ ளைஞர் நீதி ( குழந்தைகள் பராமரிப்பு மற்றும் பாதுகாப்பு) சட்டம் மற்றும் விதிமுறைகளின்படி அமைக்கப்பட்டுள்ள கள்ளக்குறிச்சி மாவட்ட இளைஞர் நீதிக்குழும உறுப்பினர்க ள் ஒரு பெண் மற்றும் ஒரு ஆண் என்ற விகி தத்தில் தகுதி வாய்ந்த நபர்களிடமிருந்து வி ண்ணப்பங்கள் வரவேற்கப்படுகின்றன.குழ ந்தைகள் தொடர்பான உடல் நலம்,கல்வி, குழந்தைகளுக்கான நலப்பணிகளில் குறைந்தது 7. ஆண்டுகள் முனைப்புடன் ஈடுபாடு கொண்டவர் அல்லது குழந்தை உளவியல் அல்லது சமூகவியல் அல்லது மனித மேம் பாடு ஆகியவற்றில் ஏதேனும் பட்டம் பெற்ற தொழில் புரிபவராக இருந்தல் வேண்டும். மேலும் விண்ணப்பதாரர்கள் நியமனத்தில் 35 வயதுக்கு குறையாதவராகவும் , 65. வயதை பூர்த்தி செய்யாதவராகவும் இருத்தல் வேண்டும்.ஒரு குழுவில் அதிகபட்சமாக ஒரு நபர் இருமுறை மட்டுமே பதவி வகிக்க தகுதி உடையவர்களாவர் . ஆனால் தொடர்ந்து இருமுறை பதவி வகிக்க இயலாது. இதற்கான விண்ணப்ப படிவத்தினை விழுப்புரம் மாவட்ட குழந்தைகள் பாதுகாப்பு அலகிலிருந்து பெற்றுக்கொள்ளலாம். தகுதி வாய்ந்த நபர்கள் மாவட்ட குழந்தைகள் பாதுகாப்பு அல கு, எண்-156, சாரதாம்பாள் வீதி, நித்தியானந்தம் நகர், வழுதரெட்டி, விழுப்புரம் -605--401 என்ற முகவரியில் பெற்று விண்ணப்பிக்கலாம்.04146-290659 என்ற தொலைபேசி எண்ணிலும், dcpuvpm1@gmail.com என்ற இணை யதள முகவரியிலும் தொடர்பு கொண்டு கூ டுதல் தகவல்களை அறிந்துகொள்ளலாம் .

அதன்படி, பூர்த்தி செய்யப்பட்ட விண்ணப்பங்கள் குறிப்பிட்ட காலக்கெடுவிற்குள் சம்ம ந்தப்பட்ட அலுவலகத்தில் சமர்ப்பிக்க வே ண்டும். தகுதி மற்றும் அனுபவத்தின் அடிப்ப டையில் நியமனம் அமையும், இது குறித்து அரசு முடிவே இறுதியானது இவ்வாறு மாவ ட்ட ஆட்சியாளர் ஸ்ரீதர் தெரிவித்துள்ளார்.

# தையல் கலைஞருக்கு ரூ.30 ஆயிரம் நிவாரண தொகை

கள்ளக்குறிச்சி ஜன-24

கள்ளக்குறிச்சி அருகே உள்ள க. செல்லம்பட்டு கிராமத்தில் ராஜா என்பவர் பல வருட மாக தையல் கடை நடத்தி வருகிறார். சம்ப வதன்று மின் கசிவினால் தீ விபத்து ஏற்பட் டு கடை முழுவதும் சாம்பலாகி விட்டது. இதை கேள்விப்பட்ட தமிழ்நாடு தையல் தொழிலாளர்கள் முன்னேற்ற சங்கத்தின் மாவட் ட தலைவர் தமிழச்சி சித்ரா தலைமையில் மாநில தலைவர் ஆறுமுகம் , மாநில நிர்வா கிகள் சென்னை அபிஜித் தண்டபாணி ஆகி யோர் தமிழ்நாடு தொழிலாளர் முன்னேற்ற சங்கத்தின் அறக்கட்டளை சார்பாக பாதிக்கப்பட்ட தையல் கலைஞர் ராஜாவின் வாழ்வா தாரத்திற்கு வலுசேர்க்கும் விதமாக ரூ.30 ஆ யிரமும் தொகுப்பு பொருட்களும் வழங்கினார்.அதேபோல் அதே கிராமத்தை சேர்ந்த ஆகாஷ் என்கிற உடல் ஊனமுற்ற தையல் கலைஞருக்கு ரூ 5, ஆயிரம் சங்கத்தின் சார்பாக வழங்கினார்கள்.

இந்த நிகழ்வில் மாநில நிர்வாகி நங்கநல்லூர் குபேர் ஜெயன், செங்கல்பட்டு முகுந்தன் தஞ்சை பாலு க.செல்லம்பட்டு ஊராட்சி மன்ற தலைவர் ராஜேந்திரன், கள்ளக்குறிச் சி மாவட்ட கௌரவத்தலைவர் காமராஜ், செ யலாளர் தணிகைமலை, பொருளாளர் ராஜி வ்காந்தி, துணை தலைவர் ஏழுமலை, பிரபு ஹேமமாலினி தனலட்சுமி சுதாகர் ஆகியோ ர் உடனிருந்தனர்.

Advertisement under Regulation 18 (7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended and Corrigendum to the Detailed Public Statement with respect to the open offer to the shareholders of

## KLK ELECTRICAL LIMITED

Registered Office: Plot No.85, Shop No. 1, 4th Street,
Ganesh Avenue, Sakthi Nagar, Porur, Chennai, Tamil Nadu-600116, India,
Corporate Identification Number (CIN): L72300TN1980PLC008230
Tel: +91-9391117891; Email: admin@klk.co.in ; Website: www.klk.co.in

**Open Offer ("Offer") by Sreenivasa Sreekanth Uppuluri (Acquirer 1), Yerradoddi Ramesh Reddy (Acquirer 2) and Edvenswa Tech Private Limited ( Acquirer 3) (hereinafter referred to as "Acquirers"), to the public shareholders of KLK Electrical Limited (hereinafter referred to as "the Target Company") under Regulation 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (hereinafter referred to as "SEBI SAST Regulations, 2011")**

This Advertisement and Corrigendum is being issued by Finshore Management Services Limited, on behalf of Sreenivasa Sreekanth Uppuluri (Acquirer 1), Yerradoddi Ramesh Reddy (Acquirer 2) and Edvenswa Tech Private Limited (Acquirer 3) in respect of the open offer to acquire shares from the public shareholders of KLK Electrical Limited **("Offer Opening Public Announcement")**. The Detailed Public Statement with respect to the aforementioned Offer was made on 11th November, 2021 in Financial Express, English National Daily (in all editions), Jansatta, Hindi National Daily (in all editions), Mumbai Lakshadeep, Marathi daily (in Mumbai edition) and in Dinakural, Tamil daily (in Chennai edition).

1. **Offer Price:**
The Offer Price is Rs.25/- (Rupees Twenty Five Only) per Equity Share. There has been no revision in the Offer Price.
2. **Recommendations of the committee of Independent Directors of the Target Company:**
The committee of Independent Directors of the Target Company ("IDC") published its recommendation on the Offer on 14th January,2022 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations, 2011.
3. The Offer is not a competing offer in terms of Regulation 20 of SEBI SAST Regulations, 2011. There was no competing offer to the Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations, 2011.
4. **Despatch of Letter of Offer to the public shareholders.**
The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date has been completed (either through electronic or physical mode) by 18th January, 2022. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all holders (registered or unregistered) of Equity Shares (except the Acquirers) are eligible to participate in the Offer any time during the Tendering Period. A copy of the Letter of Offer (which includes the Form of Acceptance-cum-Acknowledgment) is also available on SEBI's website (https://www.sebi.gov.in) and the Website of the Manager to the Offer (www.finshoregroup.com) from which the Public Shareholders can download/print the same.
5. **Instructions to the public shareholders**

**5.1 In case the shares are held in physical form**
As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 1, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. An eligible shareholder may participate in this Offer by approaching their respective Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.

**5.2 In case the shares are held in demat form**
An eligible shareholder may participate in this Offer by approaching their Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.

**5.3 Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer:**

5.3.1 Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.

5.3.2 In case of non-receipt of the Letter of Offer, the Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), along with the following details:
a. In case of physical shares: Name, address, distinctive numbers, folio nos, number of Equity Shares tendered/ withdrawn,
b. In case of dematerialized shares: Name, address, number of Equity Shares tendered/withdrawn, DP name, DP ID number, Beneficiary account no.,
- and other relevant documents as mentioned in the Letter of Offer. Such Shareholders have to ensure that their order is entered in the electronic platform of BSE through the Selling broker which will be made available by BSE before the closure of the Tendering Period.

6. **Any other changes suggested by SEBI in their comments to be incorporated.**
In terms of Regulation 16(1) of the SEBI SAST Regulations, 2011 the draft Letter of Offer was submitted to SEBI on 18th November, 2021 ("Draft Letter of Offer"). SEBI, vide its letter no. SEBI/HO/CFD/DCR-III/OW/1023/1 dated January 06, 2022 received on January 07,2022, issued its comments on the Draft Letter of Offer. These comments have been incorporated in the Letter of Offer.
7. **Any other material change from date of the Public Announcement**
None
8. **Details regarding the status of the Statutory and other approvals**
To the best of the knowledge of the Acquirers, there are no statutory approvals required for the purpose of this Offer except approval of BSE (Stock Exchange) and Shareholders approval for the Preferential issue of Equity Shares and Equity Share Warrants. The In-Principle approval of BSE was received on 06th January, 2022 and of shareholders vide the Extraordinary General Meeting held on 2nd December, 2021. If any statutory approvals become applicable prior to the completion of the Offer, the Offer would also be subject to such statutory approvals. The Acquirer will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI SAST Regulations, 2011.
9. **Corrigendum to the Detailed Public Statement (DPS)**
(i) In point 5 under A.3, percentage shareholding of the Promoters of Edvenswa Tech Private Limited has to be read as :
Anupama Uppuluri-2% ; Krishna Murthy Uppuluri-1%: Chandra Sekhar Uppuluri-0.5%
(ii) In point (2) under (IV) offer price of DPS ,The trading turnover in the equity shares of the Target Company on BSE , during the twelve calendar months preceding the month in which the PA was issued (i.e November 2020 to October 2021) is to be read as follows:

| Name of the Exchange | Number of equity shares of the Target Company traded during the Twelve Months period ("A") | Total Number of Equity Shares listed ("B") | Total Turnover (%) (A/B) |
|---|---|---|---|
| BSE | 4,51,575 | 26,50,000 | 17% |

10. **Schedule of Activities:**

**The schedule of major activities under the Offer is set out below:**

| Nature of the Activity | Original schedule of activities (as disclosed in the draft Letter of Offer) | | Revised Schedule of Activities | |
|---|---|---|---|---|
| | Date | Day | Date | Day |
| Date of Public Announcement | 02nd November,2021 | Tuesday | 02nd November,2021 | Tuesday |
| Publication of Detailed Public Statement in newspapers | 11th November,2021 | Thursday | 11th November,2021 | Thursday |
| Filing of draft letter of offer with SEBI along with soft copies of Public Announcement and detailed Public Statement | 18th November,2021 | Thursday | 18th November,2021 | Thursday |
| Last date for a competing offer* | 03rd December,2021 | Friday | 03rd December,2021 | Friday |
| Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer) | 10th December,2021 | Friday | 07th January,2022** | Friday |
| Identified Date*** | 14th December,2021 | Tuesday | 11th January,2022 | Tuesday |
| Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company as on the identified Date | 21st December,2021 | Tuesday | 18th January,2022 | Tuesday |
| Last date for upward revision of the Offer Price and / or the Offer Size | 24th December,2021 | Friday | 21st January,2022 | Friday |
| Last date by which the recommendation of the committee of independent directors of the Target Company will be published. | 23rd December,2021 | Thursday | 20th January ,2022 | Thursday |
| Date of public announcement for opening of the Offer in the newspapers where the DPS has been published. | 27th December,2021 | Monday | 24th January,2022 | Monday |
| Date of Commencement of tendering period | 28th December,2021 | Tuesday | 25th January,2022 | Tuesday |
| Date of Closing of tendering period | 11th January,2022 | Tuesday | 08th February,2022 | Tuesday |
| Last date of communicating rejection/acceptance and payment of consideration for accepted tenders/return of unaccepted Equity Shares. | 25th January,2022 | Tuesday | 22nd February,2022 | Tuesday |

*There was no competing offers for the Acquirer's Offer.*
*** actual date of receipt of SEBI final observations*
**** Identified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All shareholders (registered or unregistered) of equity shares of the Target Company (except Acquirers) are eligible to participate in the Offer any time before the closure of the Offer.*

***11. Other information***
*The Acquirers accepts full responsibility for the obligations as laid down in the SEBI SAST Regulations, 2011 and for the information contained in this Offer Opening Public Announcement and Corrigendum.*
*This Offer Opening Public Announcement and Corrigendum would also be available on SEBI's website at www.sebi.gov.in*

**Issued by Manager to the Offer on behalf of the Acquirers**

**Finshore Management Services Limited,**
Anandlok Block A, Room-207,
227, AJC Bose Road,
Kolkata-700020
Tel: +91- 033-22895101/9831020743
Website: www.finshoregroup.com
Investor Grievance email id : ramakrishna@finshoregroup.com
Contact Person: Mr. S Ramakrishna Iyengar
SEBI Registration No: INM000012185

| Acquirer 1 | Acquirer 2 | Acquirer 3 |
|---|---|---|
| Sreenivasa Sreekanth Uppuluri | Yerradoddi Ramesh Reddy Limited | Edvenswa Tech Private Limited |
| Sd/- | Sd/- | Sd/-<br>Director |

**Place: Kolkata**
**Date: 24th January, 2022**

# अनुराधा कुबेर यांना गानसरस्वती पुरस्कार जाहीर

मुंबई, दि. २३ (प्रतिनिधी) : येथील दादर माटुंगा सांस्कृतिक केंद्राचा गानसरस्वती पद्मविभूषण किशोरी आमोणकर पुरस्कार विदुषी अनुराधा कुबेर यांना जाहीर झाला आहे. दरवर्षी दादर माटुंगा सांस्कृतिक केंद्रातर्फे ५० वर्षाखालील प्रसिद्ध भारतीय शास्त्रीय गायिकांना गानसरस्वती पद्मविभूषण किशोरी आमोणकर पुरस्कार दिला जातो. एक लाख रुपये आणि सन्मानपत्र असे स्वरूप असलेला हा पुरस्कार किशोरी आमोणकर यांचे ज्येष्ठ शिष्य डॉ. अरुण द्रविड यांच्या वतीने दिला जातो. २०२१ चा हा पुरस्कार भिंडी बाजार घराण्याच्या गायिका विदुषी अनुराधा कुबेर यांना जाहीर झाला आहे.

अनुराधा कुबेर यांनी त्र्यंबकराव जानोरीकर यांच्याकडून अनेक वर्षे तालीम घेतली आहे. तसेच सुप्रसिद्ध संवादिनी वादक डॉ. अरविंद थत्ते यांच्याकडून त्या तालीम घेत आहेत. अनुराधा कुबेर यांनी संगीतात एम. ए. केले आहे. आकाशवाणीच्या उच्च मान्यताप्राप्त कलाकारांच्या यादीत त्यांचा समावेश आहे. देश-परदेशात शेकडो कार्यक्रम त्यांनी केले आहेत. 'रागामाला' हे स्वतःचे संगीत विद्यालय त्या चालवतात. त्यांना गानहिरा, दत्तोपंत देशपांडे, बहुस्पर्शी गायिका माणिक वर्मा, सुधीर फडके, युवोन्मेष, पैंगिणकर, उषा अत्रे-वाघ, सुरमणी असे अनेक मानाचे विशेष पुरस्कार यापूर्वी मिळाले आहेत.

# घानामधील भीषण स्फोटात १७ जणांचा मृत्यू, तर इमारतींचे नुकसान

नवी दिल्ली दि. २३ : घानामध्ये भीषण स्फोट झाला असून १७ जणांचा मृत्यू झाला आहे. या स्फोट इतका भीषण होता की, यामध्ये १० ते १२ इमारती जमीनदोस्त झाल्या, तर शेकडो इमारतींचे नुकसान झाले आहे. घाना सरकारने दिलेल्या माहितीनुसार १७ जण मृत्युमुखी पडले असून ५९ जण जखमी झाले. घानामध्ये एक ट्रक सोन्याच्या खाणीत स्फोटकं घेऊन जात होता. त्यावेळी त्या ट्रकची धडक मोटार-सायकलला झाली आणि यानंतर मोठा स्फोट झाला. या स्फोटाचा व्हिडिओ सध्या सोशल मीडियावर व्हायरल झाला आहे. घाना पोलिसांनी सांगितले की, प्राथमिक चौकशीत असे समोर आले की, खाणीसाठी स्फोटकं नेणाऱ्या ट्रकला दुचाकीची धडक बसली. त्यानंतर झालेल्या स्फोटात १७ जणांनी आपले प्राण गमावले. या स्फोटानंतर लोकांना खबरदारीचा उपाय म्हणून सुरक्षित ठिकाणी जाण्यास सांगण्यात आले असून परिस्थिती पूर्ववत होईपर्यंत सुरक्षित स्थळी राहण्याचे आवाहन करण्यात आले आहे.



## PUBLIC NOTICE

Notice is hereby given that the following Share certificate as mentioned below, standing in the name of **Mohammed Shariff Sheikh** of Flat No.**4683** of Shram Safalya Co-operative Housing Society Ltd. Bldg No.153, Kannamwar Nagar-1, Vikhroli (East), Mumbai-400083 have been reported Lost / Stolen and that Application for issue of Duplicate Certificate in lieu of the Lost / Stolen Share Certificate has been made with the Society.

Any individual / Corporate having any objection against issue of the Duplicate Share Certificate to **Mohammed Shariff Sheikh** many convey his/their objection in writing to the society within a period of 15 days of publication of this notice. Details of the Share certificate is as follows.

Flat No.**4683,** Share Certificate Distinctive No.**51-55**

Date: 24.01.2022

Place: Mumbai

**For and behalf of Shram Safalya Co-operative Housing Society Ltd.**
**Sd/-**

## PUBLIC NOTICE

Notice is hereby given that the following Share certificate as mentioned below, standing in the name of **Dhondiram Baburao Khupte** of Flat No.**4695** of Shram Safalya Co-operative Housing Society Ltd. Bldg No.153, Kannamwar Nagar-1, Vikhroli (East), Mumbai-400083 have been reported Lost / Stolen and that Application for issue of Duplicate Certificate in lieu of the Lost / Stolen Share Certificate has been made with the Society.

Any individual / Corporate having any objection against issue of the Duplicate Share Certificate to **Dhondiram Baburao Khupte** many convey his / their objection in writing to the society within a period of 15 days of publication of this notice. Details of the Share certificate is as follows.

Flat No.**4695,** Share Certificate Distinctive No.**111-115**

Date: 24.01.2022

Place: Mumbai

**For and behalf of Shram Safalya Co-operative Housing Society Ltd.**
**Sd/-**

## जाहिर नोटीस

असे प्रमाणित करण्यात येते की, **श्री. मुन्नालाल सदानंद विश्वकर्मा** वय ३७ वर्षे, धंदा नोकरी राहणार ठिकाण **सी/४०१, सम्राट एम्पाअर, मनवेल पाडा, विवा जांगीड कॉम्पलेक्स, विरार (पू) - ४०१३०५.** यांनी आज दिनांक ७-०१-२०२२ रोजी ११.१५ वाजता चारकोप पोलीस ठाणे येथे येऊन कळविले की, खालील नमुद कागदपत्रे / वस्तु हे प्रवासात / घरात गहाळ झाले आहे. त्यांचा सर्वत्र शोध घेऊनही मिळून येत नसल्याने ते गहाळ झाले असल्याची त्यांची खात्री झालेली आहे.

वरील घटनेची नोंद चारकोप पोलीस ठाणे येथे गहाळ वस्तुंची नोंद वही क्रमांक ५९/२२ अन्वये घेण्यात आलेली आहे.

**गहाळ झालेली कागदपत्रे/वस्तुंचा तपशील**

१) आधारकार्ड नं. 860511116572
२) पॅनकार्ड AEUPV6444D
३) वरील नमुद व्यक्तीचे रूमचे ओरीजनल अॅग्रीमेंट व शेअर सर्टिफिकेट
४) पजेशन लेटर, प्रॉप्रर्टी टॅक्स रिसीप्ट

**ठाणे अंमलदार**
**चारकोप पोलीस ठाणे, मुंबई.**

## सूचना

याद्वारे सूचना देण्यात येत आहे की श्री राजू पांडुरंग नगरकर यांचे १५-०४-२०२१ रोजी औरंगाबाद येथे निधन झाले. श्री.राजू पांडुरंग नगरकर यांच्या नावी

स्कूटर Activa 4G, नोंदणी क्र. MH-05-DF-1848, मॉडेल - ACTIVA 4G, चेसिस क्रमांक - ME4JF507CHU050963. इंजिन क्रमांक - JF50EU5050713.

श्री. राजू पांडुरंग नगरकर त्यांची पत्नी श्रीमती धनश्री राजू नगरकर यांना पुढील कायदेशीर वारस म्हणून सोडून जात आहेत.अशा प्रकारे मी, श्रीमती धनश्री राजू नगरकर, अर्ज करून वरील वाहन स्वतरूच्या नावावर हस्तांतरित करूईच्छिते. म्हणून मी याद्वारे या सूचनेपासून ७ दिवसांच्या आत दावे / आक्षेप आमंत्रित करत आहे. ज्या व्यक्तीकडे कोणत्याही प्रकारचा दावा / आक्षेप असल्यास त्यांनी, ब / ००३, सर्वोदय पार्क, नांदिवली रोड, डोंबिवली पूर्व या पत्त्यावर पुरावे, त्यांच्या दाव्यांच्या समर्थनार्थ, मागण्या इत्यादी, अश्या कागदपत्रांसोबत संपर्क साधावा.

या नोटीसच्या ७ दिवसांच्या आत कोणतेही दावे / आक्षेप प्राप्त न झाल्यास, मी श्रीमती धनश्री राजू नगरकर, श्री राजू पांडूरंग नगरकर यांचे वरील वाहन हस्तांतरित करण्यास मोकळी आहे आणि त्यानंतरचे कोणतेही दावे स्वीकारले जाणार नाहीत.

## NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform the general public that following Share Certificate of **SUMITOMO CHEMICALS INDIA LIMITED** having its **Registered Office at Building No. 1, Shant Manor Co-op. Housing Society Limited, Ground Floor, Chakravarti Ashok X Road, Kandivali (East), Mumbai- 400101.** Registered in the name(s) of the following Shareholder/s have been lost by them.

| Name of the Holders | Folio No. | Cert. No. | No. of Shares | Distinctive No. |
|---|---|---|---|---|
| KUSUM ZAVERILAL<br>ZAVERILAL CHIMANLAL<br>KALPANA MAGANLAL | K0001520 | 2903 | 150 | 888656 TO 888805 |

The public are hereby cautioned against purchasing or dealing in any way with the above referred Share Certificates.

Any person who has any claim in respect of the said Share Certificate/s should lodge such claim with the company or it's Registrar and Transfer Agents **Link Intime India Pvt. Ltd., C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai, Maharashtra-400083,** within **15 days** of publication of this notice, after which no claim will be entertained and the company shall proceed to issue Duplicate Share Certificate/s.

**Name of Shareholder:- KUSUM ZAVERILAL**
**ZAVERILAL CHIMANLAL**
**KALPANA MAGANLAL**

Place : Mumbai
Date : 24/01/2022

## न्यू विदर्भ एस.आर.ए.सहकारी गृहनिर्माण संस्था (मर्यादित)

Society Office, Ground Floor, Bldg No. 13, Nehru Nagar, Golibar Road, Santacruz (E), Mumbai - 400055.

### जाहीर नोटीस

खालील सभासदाचे निधन झाले आहे त्यांच्या नावा समोर नमूद केलेल्या वारसानी त्यांची सदनिका। गाळा तसेच भागभांडवल आपले नावे हस्तांतरित करण्यासाठी संस्थेकडे विहित नमुन्यात अर्ज केलेले आहेत. सदरहू मृत सभासदानी नामनिर्देशित केलेले आहे | नाही.

| अ. क्र. | सभासदचे नाव | मृत्यूची तारीख | रूम न. | वारस अर्जदाराचे नाव |
|---|---|---|---|---|
| १. | श्रीम. लक्ष्मी विष्णु मालपेकर | २०/१०/२०२१ | १२०५ | 1] श्री. देवचंद विष्णु मालपेकर<br>2] श्री. मंगेश विष्णु मालपेकर<br>3] श्री. दिनेश विष्णु मालपेकर |

संस्था या नोटीशीदवारे संस्थेच्या भांडवलात / मालमतेत असलेले मयत सभासदाचे भाग व हितसंबंध हस्तांतरित करण्यासबंधी मयत सभासदांचे वारसदार किंवा त्यांचे अन्य मागणीदार । हरकतदार यांच्याकडून हक्क, मागण्या । हरकती मागविण्यात येत आहेत. हि नोटीस प्रसिद्ध झाल्याच्या तारखेपासून १४ दिवसांत त्यांनी आपल्या मागण्याच्या व हरकतीच्या पृष्टर्थ आवश्यक त्या कागदपत्रांच्या प्रति व अन्य पुरावे सादर करावेत. जर वर नमूद केलेल्या मुदतीत कोणतीही व्यक्तिकडून हक्क मागण्या किंवा हरकती सादर झाल्या नाही तर मयत सभासदांचे संस्थेच्या भांडवलातील / मालमतेतील भाग व हितसंबंध त्यांच्या हस्तांतरणा बाबत संस्थेच्या उपविधीनुसार कार्यवाही करण्याची संस्थेला मोकळीक राहील. जर असा कोणी हक्क मागण्या | हरकती आल्या तर त्याबाबत सस्थेच्या उपविधीनुसार कार्यवाही करण्यात येईल. नोंदी व उपविधीची एक प्रत मागणीदारास । हरकतदारास पाहण्यासाठी संस्थेच्या कार्यालयात सचिव याच्याकडे सायंकाळी ७.३० ते ९.०० पर्यंत दिल्याच्या तारखेपासून नोटीसची मुदत संपण्याच्या तारखेपर्यंत उपलब्ध राहील.

सही.

दिनांक : २१/०१/२०२२ SEAL **न्यू विदर्भ एस.आर.ए सह गृहनिर्माण संस्था मर्यादित.**

## ज्या कोणासह संबंधित आहे त्या

येथे सूचना देण्यात येत आहे की, माझे अशील श्री. मनिश नेमानी हे प्लॅ-३, फ्लॅट क्र.-२, सुंदर नगर, मालाड पश्चिम, मुंबई-४०००६४ (यापुढे सदर जागा) या जागेचे श्री. विश्वनाथ नेमानी (दाता) व श्री. मनिश नेमानी (प्राप्तकर्ता) यांच्या दरम्यान निष्पादित दिनांक २६ फेब्रुवारी, २०२१ रोजीचे नोंदणीकृत बक्षीस खरेदीखतानुसार मालक आहेत.

जर कोणा व्यक्तीस सदर जागा आणि/किंवा भागावर वाटप, विक्री, अदलाबदल, करारनामा, बक्षीस, मृत्युपत्र, भाडेपट्टा, उप-भाडेपट्टा, लिव्ह अँड लायसन्स, परवाना, ताबा, अधिभार, मालकी हक्क, न्यास, वारसाहक्क, करारनामा, कंत्राट, सामंजस्य करारनामा, कायदेशीर हक्क, वहिवाट अधिकार, ताबा, पारिवारीक व्यवस्था, तजवीज, परिरक्षा, कायद्याच्या कोणत्याही न्यायालयाचे हुकूमनामा किंवा आदेश, लिस पेन्डन्स, जप्ती, आरक्षण, विकास अधिकार किंवा अन्य दायित्व किंवा वचनबद्धता किंवा मागणी किंवा अन्य इतर स्वरूपात कोणताही दावा, अधिकार, हक्क, शेअर किंवा हित असल्यास त्यांनी लेखी स्वरूपात आवश्यक मूळ दस्तावेजांसह खालील स्वाक्षरीकर्त्यांना त्यांचे कार्यालय पत्ता: कार्यालय क्र.४४, १ला मजला, बीएमसी रिटेल मार्केट, फिनिक्स हॉस्पिटल समोर, चिकूवाडी, न्यू लिंक रोड, बोरीवली (प.), मुंबई-४०००९२, मोबा.: ८६५४४९५०२८ येथे सदर सूचना प्रकाशन तारखेपासून १५ (पंधरा) दिवसात कळवावे, अन्यथा अशा व्यक्तीचे दावा त्याग आणि/किंवा स्थगित केले आहेत असे समजले जाईल.

आज दिनांक २४ जानेवारी, २०२२

**वकील परिचय शर्मा**

## IN THE HONOURABLE COURT OF THE PRINCIPAL SENIOR CIVIL JUDGE AT VIZIANAGARAM

I.P. No. 1/2021

**Between:**

1) Xlent Brand Living, rep. by Sri Chinnari Hari Kumar, S/o.late Suryanarayana Shop No.1 Cellar LTB road, PSN Estates, Vizianagaram.
2) Xlent Brand Living, Bobbili branch, rep. by Sri Chinnari Hari Kumar, Opp. Sai Ganapathy Theatre, Railway Station Road, Bobbili, Vizianagaram District.
3) H.R.FAB (Affiliated to first petitioner), rep. by Chinnari Hari Kumar, S/o.late Suryanarayana Opp.ICICI Bank, Kasibugga, Srikakulam District.
4) Chinnari Hari Kumar, S/o.late Suryanarayana, 8-10-25 Gadhee Khana Railway Station Road, Vizianagaram, Vizianagaram District. ... Petitioners

**And:**

1. Kusumanchi Subba Rao & Bros., rep. by Prop. Prakash, SBT Market Entrance, Vizianagaram.
2. Sri Abhiraama Agencies, rep. by Prop.Ramesh,Dakkina Street, Vizianagaram.
3. Alavelli Hosiery, rep. by Prop. Suraj,Korada Veedhi, Vizianagaram.
4. Sri Datta Agencies, rep. by proprietor, Mahesh, Siva Gayatri Complex, Vizianagaram.
5. Narayan Textiles, rep. by its Prop. Manish, Venkateswara Cloth Complex, Vizianagaram.
6. Ramesh Kumar Dan dudorla, S/o.Rambabu, besides New Central School, Vizianagaram.
7. Gudla Venkata Rao, President, Aarya Vysya Sangam, Vizianagaram.
8. Chinnari Murali Krishna, Opp. Gayatri College, Vizianagaram.
9. Chinnari Rajasekhar, Ghadi Khana, Vizianagaram.
10. Chinnari Ravi Kumar,Kanyakaparameswari Temple Road, Vizianagaram.
11. Chinnari Chandra Mouli, Mutyalamma Temple back side, Vizianagaram.
12. Janardhanam Venkata Kurma Vamsi Krishna Kanaka Rao , S/o.J.V.R, Bobbili, Vizianagaram Dist.
13. Janardhanam Venkata Lakshmi Subhadra Kumar, S/o.J.V.R, Bobbili, Vizianagaram Dist.
14. Botcha Ramakrishna, Swamivari Colony, Bobbili, Vizianagaram district.
15. Sunkari Nageswara Rao, Bank colony, Bobbili, Vizianagaram district.
16. Kothakota Sunil Kumar, Bobbili, Vizianagaram District.
17. Poombukar Distributors, rep. by Prop. Janardhan, Narasannapeta, Srikakulam.
18. Shades Clothing, rep. by Prop. Sailani, Up Stairs of Andhra Bank, , Srikakulam.
19. Fashion India, rep. by Prop. Srinivas, Beside LIC Building, Rajam, Srikakulam district.
20. Penta Bhagyalakshmi, W/o.Ramanand Swamy, Srikakulam District.
21. Pamidi Gavarayya, Urjam village, Polaki Mandal, Srikakulam District.
22. S.S.V.Enterpreneurs, rep. by Prop.Pavan Reddy, Isukathota, Visakhapatnam.
23. Sri Harika Agency, rep. by Prop. Balaji, Arilova, Visakhapatnam.
24. Sri Sai Jyothi Agency, rep. by proprietor, Naidu , NGOs Colony, Visakhapatnam.
25. Manmandir, rep. by Prop. Abhai Sing, Dabagardens, Visakhapatnam.
26. Lakshmi Readymade Show Room, rep. by Prop.Deepak, Market Centre, Tilak Road, Gudivada.
27. Hema Apparels, rep. by Proprietor Venkat Rao, A.P.C.Market, Kavali, Nellore district.
28. R.K.Enterprises, rep. by Ravi Kumar, Suryaraopeta, Vijayawada-02.
29. S.S.Textiles and Ready Mades, rep. by Suresh, Kumman Street, Vijayawada-520001.
30. Sri Sai Garments, rep. by Akbar Basha, Sarada Towers, Labbipet, Vijayawada.
31. Omkar Shopping Mall, rep. by Ganesh, Jangareddygudem, West Godavari District.
32. Lakshmi Marketing, rep. by Proprietor, Siva kumar P.G.Road, Paradise, Secunderabad.
33. Detail Clothing, rep. by Subhash, Lakshmi Plaza, Ramgopalpet, Secunderabad.
34. S.V.Associates, rep. by Proprietor Vaibhav, Lakshmi Plaza, Ramgopalpet, Secunderabad.
35. White House Apparels Pvt. Ltd., rep. by Vinay, Ramgopalpet, Secunderabad.
36. Vaishnavi Clothing, rep. by G.Suryakanth, S.D.Road, Secunderabad.
37. RSM Innovations, rep. by Ram, Doddabidarakallu, Nagasandra (P), Bangalore.
38. Gajananya Silk Mills, rep. by Prop/ Agent Manoj, SG.Palya, Bangalore.
39. A.B.Jute & Rexine Impex, rep. by Ashok Basu, Jamunalal Bajaj Street, Kolkata.
40. Uma Enterprises, rep. by Mr.Jayantha Pradhan, K.N.Ghosh Patnanimta, Kolkata.
41. Planet Clothings, rep. by Agent/Executive, Hemanth, Rammagar, Tirpur, Tamilnadu State.
42. Hasbro Clothing Pvt. Ltd., rep. by Prop./Agent, Vinod, Maduravoyal, Chennai.
43. G.H.Agencies, rep. by Suresh Kumar, Chiddappa Avenue, Tirupur, Tamilnadu.
44. Urban Clothing Company, rep. by Prop./Agent, Srikanth, Kavarai Street, Ambattur, Chennai.
45. Popees Baby Care Products Pvt. Ltd., rep. by Prop./ Agent, Balaram, Iduvampalayam, Tirpur.
46. G.H.Agencies, rep. by Prop.Natpak, BAFNA Marg, Imli Bazar, Indore, M.P. State.
47. Mahaveer Agencies, rep. by its Prop.Mahender, Saraswati Plaza, Rupchand Roy Street, Kolkata.
48. Elegant Fashion, rep. by Prop./Agent, Shankar, Tarachand Dutta Street, Kolkata.
49. RAA, rep. by Pripesh, Chawl No.324, Tagor Nagar, Vikroli (E), Mumbai.
50. Lavia, rep. by Prop. Rashik, Bhavani Shankar X Road, Dadar (W), Mumbai.
51. Hiral Enterprise, rep. by Prop.Nithin, Sunder Nagar, Sanapati Bapat Marg, Dadar (West) Mumbai.
52. Sun Apparels, rep. by Prop./Agent Maruthi, Motilal Nagar-1, Goregaon(W).
53. F.F. Agencies, rep. by proprietor, Ashit Bhai, D.No.Room No.B9, Ranjitnagar Building, Chira Bazaar, Chinadanwadi, Mumbai.
54. Sri Venkateswara Textiles, rep. by Prop.Vijay, Shyam Kamal C wing, Vileparle(E), Mumbai.
55. Flamingo Garments, rep. by Manoj, Ghatkopar Industrial Estate(W), Mumbai.
56. M.Kamalkumar, rep. by Prop./Agent, Manish, Vepar Bhavan, Madhavppura, Ahmedabad.
57. K.Manishkumar, rep. by Prop./ Agent Manish, G Block, Sumel Business Park-3, Ahmedabad.
58. Taara Creation, rep. by Manish, Summel Business Park-3, Ahmedabad,
59. Rasikkumar Sagarmal, rep. by Prop./Agent Manish, Ghantakaran Market, Ahmedabad.
60. Manita Apparels, rep. by Manish , behind Reliance Market, Shahibaug, Ahmedabad.
61. Sangam Apparels, rep. by Prop.Jeetu, City Centre Market, Ahmedabad.
62. Ashok Enterprise, rep. by Ashok Kumar Balar, 'A' Block, Prem Darwaja Road, Ahmedabad.
63. Hari Krishna Garment, rep. by Deepak, Aust Vinayak Complex, Ahmedabad.
64. AAnjana Enterprise, rep. by Deepak, Aust Vinayak Complex, Ahmedabad.
65. Highvogue, rep. by Anil, 6th Cross H. Sudhamanagar, Bangalore.
66. Solanki Fashions, rep. by Murali, 7th Cross, N.S.Palya, Bangalore.
67. Bafna Clothing Company Pvt. Ltd., rep. by Sri Harish, II Cross, Lalbagh Road, Bangalore.
68. Viral Garment, rep. by Vijay, D.S.Lane, Chickpet Cross, Bengaluru.
69. Yashaswi Trading Co., rep. by Srinivas, Vijay Susheel Apartment, Mehidipatnam, Hyderabad.
70. Ambay Hosier, rep. by Sudhakar, inagar, Delhi.

**सूचना**

येथे सूचित करण्यात येत आहे की, वर नमूद याचिकाकर्त्यांनी प्रतिवादींच्या विरोधात दिवाळखोर घोषित करण्याचा मा. न्यायालयासमोर विनंती करून याचिका दाखल केली आहे. पुढे सदर प्रतिवादींना सूचित करण्यात येत आहे की, सदर प्रकरण दिनांक ०४/०२/२०२२ रोजी सुनावणीसाठी ठेवण्यात आले आहे, त्यामुळे तुम्ही व्यक्तीशः किंवा तुमचे वकिलामार्फत मा. न्यायालयासमोर उपस्थित रहावे.

**ए. सत्याश्री राव (वकील)**
**विशाखापट्टणम**

## OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

# HOTEL RUGBY LIMITED

**(CIN: L55101MH1991PLC063265) ("HRL" /TARGET COMPANY"/"TC")**

**Registered Office: 9, Dev Bhuvan, 2, Ground Floor, Gazdar Street, Chirabazar, Kalbadevi, Mumbai, Maharashtra-400002, India**
**Phone No. +91-22-22821721 / 22835745 / 22828401 Email: rugbyhotel@rediffmail.com ; Website: www.hotelrugby.co.in**

This Advertisement is being issued by Navigant Corporate Advisors Limited, on behalf of Mrs. Shaik Haseena (Acquirer-1), Mr. Gangavarapu Prasanth (Acquirer-2) and Mr. Tangella Suresh (Acquirer-3) pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (**"SEBI (SAST) Regulations"**) in respect of Open Offer ("**Offer**") for the acquisition up to 37,23,928 Equity Shares of Rs. 3.75/- each representing 26.00% of the total equity and voting share capital of the Target Company. The Detailed Public Statement ("**DPS**") pursuant to the Public Announcement ("**PA**") made by the Acquirers has appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions) and Mumbai Lakshadeep - Marathi Daily (Mumbai edition) on 10th December, 2021.

1. The Offer Price is Rs. 3.75/- (Rupees Three and Paisa Seventy Five Only) per equity share payable in cash ("**Offer Price**").
2. Committee of Independent Directors ("IDC") of the Target Company are of the opinion that the Offer Price of Rs. 3.75/- (Rupees Three and Paisa Seventy Five Only) offered by the Acquirers are in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified. The recommendation of IDC was published in the aforementioned newspapers on 21st January, 2022.
3. There has been no competitive bid to this Offer.
4. The completion of dispatch of The Letter of Offer ("**LOF**") to all the Public Shareholders of Target Company was completed on 17th January, 2022.
5. Please note that a copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in and also on the website of Manager to the Offer, www.navigantcorp.com and shareholders can also apply on plain paper as per below details:

   Eligible Person(s) may participate in the Offer by approaching their respective Broker/Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 17th December, 2021. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. SEBI/HO/CFD/DCR-1/P/OW/2021/38008/1 dated 07th January, 2022 which have been incorporated in the LOF.
7. **Any other material change from the date of PA:** Nil
8. **Schedule of Activities:**

| Activity | Date | Day |
|---|---|---|
| Public Announcement | 03.12.2021 | Friday |
| Publication of Detailed Public Statement in newspapers | 10.12.2021 | Friday |
| Submission of Detailed Public Statement to BSE, NSE, Target Company & SEBI | 10.12.2021 | Friday |
| Last date of filing draft letter of offer with SEBI | 17.12.2021 | Friday |
| Last date for a Competing offer | 31.12.2021 | Friday |
| Receipt of comments from SEBI on draft letter of offer | 07.01.2022 | Friday |
| Identified date* | 11.01.2022 | Tuesday |
| Date by which letter of offer be dispatched to the shareholders | 18.01.2022 | Tuesday |
| Last date for revising the Offer Price | 24.01.2022 | Monday |
| Comments from Committee of Independent Directors of Target Company | 21.01.2022 | Friday |
| Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchanges and Target Company | 24.01.2022 | Monday |
| Date of Opening of the Offer | 25.01.2022 | Tuesday |
| Date of Closure of the Offer | 08.02.2022 | Tuesday |
| Payment of consideration for the acquired shares | 22.02.2022 | Tuesday |
| Final report from Merchant Banker | 02.03.2022 | Wednesday |

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers, Sellers and Existing Promoters of HRL) are eligible to participate in the Offer any time before the closure of the Offer.

**Note: Pursuant to SEBI Observation letter no. SEBI/HO/CFD/DCR-1/P/OW/2021/38008/1 dated 07th January, 2022 there is no changes in schedule of activities, hence disclosure about original and revised schedule is not applicable.**

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

**ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS MRS. SHAIK HASEENA, MR. GANGAVARAPU PRASANTH AND MR. TANGELLA SURESH**

Navigant

**NAVIGANT CORPORATE ADVISORS LIMITED**
423, A Wing, Bonanza, Sahar Plaza Complex,
J B Nagar, Andheri Kurla Road, Andheri (East),
Mumbai-400-059.
**Tel No.** +91 22 4120 4837 / 4973 5078
**Email id:** navigant@navigantcorp.com
**Website:** www.navigantcorp.com
**SEBI Registration No:** INM000012243
**Contact person:** Mr. Sarthak Vijlani

**Place: Mumbai**
**Date: 22nd January, 2022**



## जाहीर सूचना

येथे सूचना देण्यात येत आहे की, **डीसीएम श्रीराम लिमिटेड,** नवी दिल्ली यांचे खाली नमुद प्रतिभूतीकरिता प्रमाणपत्र जे **रोहिन्टन पी. बक्सी व रोदा आर. बक्सी** यांच्या नावे होते ते हरवले/गहाळ झाले आहेत आणि सदर प्रतिभूतीचे धारकांनी/अर्जदारांनी दुय्यम भागप्रमाणपत्र वितरणासाठी कंपनीकडे अर्ज केला आहे.

जर कोणा व्यक्तीस सदर प्रतिभूतीबाबत दावा असल्यास त्यांनी त्यांचे दावा कंपनीच्या नोंदणीकृत कार्यालय- २रा मजला, वेस्ट विंग, वरळीमार्क १, एरोसिटी, नवी दिल्ली-११००३७ येथे सदर सूचना प्रकाशन तारखेपासून १५ दिवसांत कळवावे, अन्यथा कोणताही दावा विचारात घेतला जाणार नाही आणि कंपनीकडून दुय्यम प्रमाणपत्र वितरणाची प्रक्रिया केली जाईल. भागप्रमाणपत्राचे तपशील खालीलप्रमाणे:

| फोलिओ क्र. | भागप्रमाणपत्र क्र. | अनुक्रमांक (पासून - पर्यंत) | भागांची संख्या |
|---|---|---|---|
| ०००३७१२७ | ३८३२७ | ३३१५३९९६ - ३३१५४३०५ | ३१० |
| ०००३७२१७ | १२००० | १२०००५६५६ - १२०००५९६५ | ३१० |

ठिकाण: मुंबई
दिनांक: २४.०१.२०२२

## ॲक्सिस बँक लि.

**रिटेल ॲसेट सेंटर :** मनदिप टॉवर, हॉटेल अमरप्रितच्या समोर, जालना रोड, औरंगाबाद-४३१००१
**नोंदणीकृत कार्यालय :** 'त्रिशूल', ३रा मजला, समर्थेश्वर मंदिरासमोर, लॉ गार्डन एलिस ब्रिजजवळ, अहमदाबाद ३८०००६

**ताबा नोटीस**
**रुल ८(१)**

ज्याअर्थी **ॲक्सिस बँक लि.,** चे अधिकृत अधिकारी यांनी, दि सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनॅन्शिअल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ (सदर ॲक्ट) च्या सेक्शन १३(१२) आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स् २००२ च्या रुल ३ अंतर्गत प्राप्त अधिकारांचा वापर करून खाली नमूद केलेले कर्जदार/गहाणदार/जामीनदार यांना सदर कायद्याच्या सेक्शन १३(२) अंतर्गत त्यांच्या नावासमोर नमूद केलेल्या तारखांना मागणी नोटीस बजावली होती की, त्यांनी सदर नोटीसीत त्यांच्या नावासमोर नमूद केलेली, बँकेला येणे असलेली रक्कम सदर नोटीसीच्या तारखेपासून ६० दिवसांच्या आत परत करावी. कर्जदार/सह-कर्जदार/गहाणदार/जामीनदार सदर रक्कम परत करण्यास असमर्थ ठरल्याने, विशेषतः कर्जदार/गहाणदार/जामीनदार व सर्वसाधारण जनता यांना नोटीस देण्यात येते की, खाली सही करणार यांनी सदर कायद्याच्या सेक्शन १३(४) अंतर्गत प्राप्त अधिकारांचा वापर करून कर्जदार/जामीनदार/गहाणदार यांच्या नावासमोर नमूद केलेल्या गहाण मालमत्तांचा सदर नमूद तारखांना **प्रत्यक्ष ताबा घेतला आहे.** विशेषत: कर्जदार/गहाणदार/जामीनदार तसेच सर्वसाधारण जनता यांना सावध करण्यात येते की, त्यांनी सदर मालमत्तांसंदर्भात कोणताही व्यवहार करू नये. असा व्यवहार केल्यास तो **ॲक्सिस बँक लि.,** यांना खाली नमूद केलेल्या येणे असलेल्या रक्कमेच्या अधीन राहील. सुरक्षित आस्ति सोडविण्यासाठी संलग्न उपलब्ध वेळेमध्ये कर्जदाराचे लक्ष सदर कायद्याच्या सेक्शन १३(८) अंतर्गत तरतुदींकडे वेधून घेतले जात आहे.

| अ. क्र. | • कर्जदार/जामीनदार/गहाणदार यांची नावे आणि पत्ते • मागणी नोटीसीची तारीख • ताबा घेतल्याची तारीख • येणे रक्कम • स्थावर मालमत्तेचा तपशील |
|---|---|
| १ | **१) श्री. विपुल विनोदराय ठक्कर, २) सौ. हितल विपुल ठक्कर, दोघे रा.:** डी-३०१, श्रीनाथ धाम, सीएचएस लि, लस मार्ग, भांडूप पश्चिम, मुंबई - ४०००७८. **तसेच:** फ्लॅट नं. ए-७०२ आणि ए-७०३, एस.एस. सिंगलटोन, नक्षत्रवाडी, औरंगाबाद.<br>• **मागणी नोटीसीची तारीख :** ०६/०३/२०१८ • **ताबा घेतल्याची तारीख :** २०/०१/२०२२ |
| | **येणे रक्कम :** रु. २४,८४,५६७/- (रु. चोवीस लाख चौऱ्याऐंशी हजार पाचशे सदुसष्ट फक्त), दि. २२/०१/२०१८ रोजी. |
| | **स्थावर मालमत्तेचा तपशील :** फ्लॅट नं. ए-७०२ चा सर्वसामाईक भाग : क्षेत्रफळ एफएसआय ४३४.९४ चौ.फू, ७ वा मजला, ए बिल्डींग, शमित सिंगलटोन प्रोजेक्ट, गट नं. ८१, गाव नक्षत्रवाडी, औरंगाबाद आणि **चतु:सीमा पूर्वेस:** टॉवर ए फ्लॅट नं. ७०३, **पश्चिमेस:** टॉवर ए फ्लॅट नं. ७०१, **दक्षिणेस:** पॅसेज आणि टॉवर ए फ्लॅट नं. ७१५, **उत्तरेस:** अंतर्गत रस्ता आणि टॉवर बी फ्लॅट नं. ७१५. |

**दिनांक : २०/०१/२०२२ स्थळ : पुणे/औरंगाबाद** **अधिकृत अधिकारी, ॲक्सिस बँक लि.**

**Advertisement under Regulation 18 (7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended and Corrigendum to the Detailed Public Statement with respect to the open offer to the shareholders of**

# KLK ELECTRICAL LIMITED

**Registered Office: Plot No.85, Shop No. 1, 4th Street,**
**Ganesh Avenue, Sakthi Nagar, Porur, Chennai, Tamil Nadu-600116, India,**
**Corporate Identification Number (CIN): L72300TN1980PLC008230**
**Tel: +91-9391117891; Email: admin@klk.co.in ; Website: www.klk.co.in**

**Open Offer ("Offer") by Sreenivasa Sreekanth Uppuluri (Acquirer 1), Yerradoddi Ramesh Reddy (Acquirer 2) and Edvenswa Tech Private Limited ( Acquirer 3) (hereinafter referred to as "Acquirers"), to the public shareholders of KLK Electrical Limited (hereinafter referred to as "the Target Company") under Regulation 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (hereinafter referred to as "SEBI SAST Regulations, 2011")**

This Advertisement and Corrigendum is being issued by Finshore Management Services Limited, on behalf of Sreenivasa Sreekanth Uppuluri (Acquirer 1), Yerradoddi Ramesh Reddy (Acquirer 2) and Edvenswa Tech Private Limited (Acquirer 3) in respect of the open offer to acquire shares from the public shareholders of KLK Electrical Limited **("Offer Opening Public Announcement")**. The Detailed Public Statement with respect to the aforementioned Offer was made on 11th November, 2021 in Financial Express, English National Daily (in all editions), Jansatta, Hindi National Daily (in all editions), Mumbai Lakshadeep, Marathi daily (in Mumbai edition) and in Dinakural, Tamil daily (in Chennai edition).

1. **Offer Price:**
   The Offer Price is Rs.25/- (Rupees Twenty Five Only) per Equity Share. There has been no revision in the Offer Price.
2. **Recommendations of the committee of Independent Directors of the Target Company:**
   The committee of Independent Directors of the Target Company ("IDC") published its recommendation on the Offer on 14th January,2022 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations, 2011.
3. The Offer is not a competing offer in terms of Regulation 20 of SEBI SAST Regulations, 2011. There was no competing offer to the Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations, 2011.
4. **Despatch of Letter of Offer to the public shareholders.**
   The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date has been completed (either through electronic or physical mode) by 18th January, 2022. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all holders (registered or unregistered) of Equity Shares (except the Acquirers) are eligible to participate in the Offer any time during the Tendering Period. A copy of the Letter of Offer (which includes the Form of Acceptance-cum-Acknowledgment) is also available on SEBI's website (https://www.sebi.gov.in) and the Website of the Manager to the Offer (www.finshoregroup.com) from which the Public Shareholders can download/print the same.
5. **Instructions to the public shareholders**

5.1 **In case the shares are held in physical form**
As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 1, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. An eligible shareholder may participate in this Offer by approaching their respective Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.

5.2 **In case the shares are held in demat form**
An eligible shareholder may participate in this Offer by approaching their Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.

5.3 **Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer:**

5.3.1 Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.

5.3.2 In case of non-receipt of the Letter of Offer, the Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), along with the following details:
a. In case of physical shares: Name, address, distinctive numbers, folio nos, number of Equity Shares tendered/ withdrawn,
b. In case of dematerialized shares: Name, address, number of Equity Shares tendered/withdrawn, DP name, DP ID number, Beneficiary account no.,
- and other relevant documents as mentioned in the Letter of Offer. Such Shareholders have to ensure that their order is entered in the electronic platform of BSE through the Selling broker which will be made available by BSE before the closure of the Tendering Period.

6. **Any other changes suggested by SEBI in their comments to be incorporated.**
   In terms of Regulation 16(1) of the SEBI SAST Regulations, 2011 the draft Letter of Offer was submitted to SEBI on 18th November, 2021 ("Draft Letter of Offer"). SEBI, vide its letter no. SEBI/HO/CFD/DCR-III/OW/1023/1 dated January 06, 2022 received on January 07,2022, issued its comments on the Draft Letter of Offer. These comments have been incorporated in the Letter of Offer.
7. **Any other material change from date of the Public Announcement**
   None
8. **Details regarding the status of the Statutory and other approvals**
   To the best of the knowledge of the Acquirers, there are no statutory approvals required for the purpose of this Offer except approval of BSE (Stock Exchange) and Shareholders approval for the Preferential issue of Equity Shares and Equity Share Warrants. The In-Principle approval of BSE was received on 06th January, 2022 and of shareholders vide the Extraordinary General Meeting held on 2nd December, 2021. If any statutory approvals become applicable prior to the completion of the Offer, the Offer would also be subject to such statutory approvals. The Acquirer will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI SAST Regulations, 2011.
9. **Corrigendum to the Detailed Public Statement (DPS)**
   (i) In point 5 under A.3, percentage shareholding of the Promoters of Edvenswa Tech Private Limited has to be read as :
   Anupama Uppuluri-2% ; Krishna Murthy Uppuluri-1%: Chandra Sekhar Uppuluri-0.5%
   (ii) In point (2) under (IV) offer price of DPS ,The trading turnover in the equity shares of the Target Company on BSE , during the twelve calendar months preceding the month in which the PA was issued (i.e November 2020 to October 2021) is to be read as follows:

| Name of the Exchange | Number of equity shares of the Target Company traded during the Twelve Months period ("A") | Total Number of Equity Shares listed ("B") | Total Turnover (%) (A/B) |
|---|---|---|---|
| BSE | 4,51,575 | 26,50,000 | 17% |

10. **Schedule of Activities:**
    **The schedule of major activities under the Offer is set out below:**

| Nature of the Activity | Original schedule of activities (as disclosed in the draft Letter of Offer) | | Revised Schedule of Activities | |
|---|---|---|---|---|
| | Date | Day | Date | Day |
| Date of Public Announcement | 02nd November,2021 | Tuesday | 02nd November,2021 | Tuesday |
| Publication of Detailed Public Statement in newspapers | 11th November,2021 | Thursday | 11th November,2021 | Thursday |
| Filing of draft letter of offer with SEBI along with soft copies of Public Announcement and detailed Public Statement | 18th November,2021 | Thursday | 18th November,2021 | Thursday |
| Last date for a competing offer* | 03rd December,2021 | Friday | 03rd December,2021 | Friday |
| Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer) | 10th December,2021 | Friday | 07th January,2022** | Friday |
| Identified Date*** | 14th December,2021 | Tuesday | 11th January,2022 | Tuesday |
| Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company as on the identified Date | 21st December,2021 | Tuesday | 18th January,2022 | Tuesday |
| Last date for upward revision of the Offer Price and / or the Offer Size | 24th December,2021 | Friday | 21st January,2022 | Friday |
| Last date by which the recommendation of the committee of independent directors of the Target Company will be published. | 23rd December,2021 | Thursday | 20th January ,2022 | Thursday |
| Date of public announcement for opening of the Offer in the newspapers where the DPS has been published. | 27th December,2021 | Monday | 24th January,2022 | Monday |
| Date of Commencement of tendering period | 28th December,2021 | Tuesday | 25th January,2022 | Tuesday |
| Date of Closing of tendering period | 11th January,2022 | Tuesday | 08th February,2022 | Tuesday |
| Last date of communicating rejection/acceptance and payment of consideration for accepted tenders/return of unaccepted Equity Shares. | 25th January,2022 | Tuesday | 22nd February,2022 | Tuesday |

**There was no competing offers for the Acquirer's Offer.*
*** actual date of receipt of SEBI final observations*
**** Identified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All shareholders (registered or unregistered) of equity shares of the Target Company (except Acquirers) are eligible to participate in the Offer any time before the closure of the Offer.*

***11. Other information***
*The Acquirers accepts full responsibility for the obligations as laid down in the SEBI SAST Regulations, 2011 and for the information contained in this Offer Opening Public Announcement and Corrigendum.*
*This Offer Opening Public Announcement and Corrigendum would also be available on SEBI's website at www.sebi.gov.in*

**Issued by Manager to the Offer on behalf of the Acquirers**

finshore

**Finshore Management Services Limited,**
Anandlok Block A, Room-207,
227, AJC Bose Road,
Kolkata-700020
Tel: +91- 033-22895101/9831020743
Website: www.finshoregroup.com
Investor Grievance email id : ramakrishna@finshoregroup.com
Contact Person: Mr. S Ramakrishna Iyengar
SEBI Registration No: INM000012185

| Acquirer 1 | Acquirer 2 | Acquirer 3 |
|---|---|---|
| Sreenivasa Sreekanth Uppuluri | Yerradoddi Ramesh Reddy Limited | Edvenswa Tech Private Limited |
| Sd/- | Sd/- | Sd/-<br>Director |

**Place: Kolkata**
**Date: 24th January, 2022**